

Illegal constructions in Delhi

4000. SHRI SHAHID SIDDIQUI: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether it is a fact that illegal constructions are continually going on in NCT of Delhi and commercial buildings are coming up in the residential areas; and

(b) if so, the names of persons/agencies responsible therefor and the action taken or being taken by Government to stop this malpractice?

THE MINISTER OF STATE IN THE MINISTRY OF URBAN DEVELOPMENT AND POVERTY ALLEVIATION (SHRI PON RADHAKRISHNAN): (a) and (b) The Government has issued instructions to local bodies/Authority in Delhi from time to time to take action against all unauthorized constructions and misusers. Whenever complaints of any nature are received by the Government, the same are referred to the local bodies for action at their end. The local bodies/Development Authority take appropriate action against unauthorized construction as per rules.

As and when the misuse of residential premises is detected through survey or otherwise reported, show cause notices are issued to the misusers by local bodies/Development Authority as per rules. On verification from other Government departments, criminal proceedings are launched. The Delhi Development Authority (DDA) has reported that during the last five years 6387 cases have been launched in the Metropolitan Magistrate Court.

Training for improvement of urban administration

4001. DR. VIJAY MALLYA: Will the Minister of URBAN DEVELOPMENT AND POVERTY ALLEVIATION be pleased to state:

(a) whether with a view to improving urban administration in the country, Government have any proposal to provide special training to personnel involved in management of cities;

(b) whether Government are contemplating to introduce an All India Service for the purpose on the lines of Indian Administrative Service, etc.; and